

Annexure -1

Airtel's Response on TRAI's draft "Telecommunication (Broadcasting and Cable) Services Register of Interconnection Agreements Regulations, 2019 dated 22nd April 2019

Regulation 3

Manner of Reporting

In this regard, we submit that the reporting of the information should not be mandated only via the compliance officer. The submissions should also be allowed via a duly authorized and responsible officer of the distributor/Broadcaster other than the Compliance Officer.

Periodicity of Reporting

The frequency of the reporting should be an annual feature similar to the provisions contained in the prior framework. Therefore, we request to kindly replace the quarterly reporting with the annual submission of information with respect to the Interconnection Agreements.

Regulation 5

Consequences of delay in reporting.-

The draft Regulation has specified levy of financial disincentive for failure to furnish the information.

In this regard, we most humbly submit that there should not be any financial disincentive for the delay in submission of report.